Introducing new category of punishment under Section 53 of IPC

- 710. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Supreme Court has favoured amending the Penal Code on the life imprisonment, with no provision for commutation or remission of punishment in cases which shocked the collective conscience of society;
- (b) whether it is also a fact that Justice V.S. Malimath in the report on Committee of Reforms of Criminal Justice System submitted in 2003, had made such suggestions;
- (c) if so, whether Government proposes to bring a proper amendment by introducing one more category of punishment under section 53 of IPC; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir.

(c) and (d) The Ministry of Home Affairs has already requested the Ministry of Law and Justice to request the Law Commission of India to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the criminal laws. The Law Commission has also been requested to take into account the recommendations of Dr. Justice V.S. Malimath in its Report on "Committee of Reforms of Criminal Justice System" in this regard. The Ministry of Law and Justice has requested the Law Commission to give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws relating to administration of criminal justice in the country.

Protection and relief to common man from man-made disasters

- 711. DR. T. SUBBARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Law Commission has made certain recommendations to Government to protect the common man from man-made disasters;
- (b) if so, the details thereof and action taken/to be taken by Government thereon;